Motion of Thanks on the

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): Sir, I move the following Motion:—

"That in pursuance of item (xxiv) of clause (1) read with clause (2) of Statute 14 of the Statutes of the Aligarh Muslim University, this House do proceed to elect, in such manner as the Chairman may direct, two Members from amongst the Members of the House to be members of the Court of the Aligarh Muslim University in the vacancies caused due to the retirement of Shri Munquad Ali from the membership of Rajya Sabha on 2nd April, 2018 and completion of term of Shri Shamsher Singh Manhas in the Court on 1st March, 2018."

The question was put and the motion was adopted.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have given notice under Rule 267.

श्री स्रेन्द्र सिंह नागर (उत्तर प्रदेश): महोदय, श्री राम गोपाल यादव जी ने 267 का नोटिस दिया है ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267 from Shri Binoy Viswam, Shri Sukhendu Sekhar Ray and Shri Ram Gopal Yadav. I have not admitted them. ...(Interruptions)... But, if I have an assurance, then, ...(Interruptions)... You please go to your seats. ...(Interruptions)... The House is adjourned to meet at twelve of the clock.

The House then adjourned at nineteen minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN in the Chair.

* MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: Hon. Members, when the House adjourned on 7th February, 2019, Shri Bhupender Yadav had not concluded his speech after moving the Motion of Thanks on the President's Address. He may, therefore, be called upon to continue his speech and then conclude. ...(Interruptions)...

^{*} Further discussion on the Motion moved by Shri Bhupender Yadav on the 6th of February, 2019.